

In the High Court of Judicature, Bombay.

Wednesday, the 23 day of November 1864

SPECIAL APPEAL No. 720 of 1864

Trishnaji Bapoo-  
ji Shembekar of the  
Putnaji Collectrate (Original Plaintiff)

Appellant

versus

Govind Babarao -  
Attorn of the Putna-  
jeri Collectrate  
(Original Defendant)

Respondent

Rs. 140-13-4-

The claim in the Original Suit was to recover the amount of land - *revenue shall not*

In Appeal No. 95 of 1864 the *acting collector*  
of the District of *Ratnagiri* at *Ratnagiri* reversed  
the Decree of the *magistrate of the place* who had awarded the claim as  
against *Ganoo* (Deft. No. 1) & awarded the claim against *Govind*  
Deft. No. 2 - & *repealed* the claim for *land* & ordered *pay-*  
*-ment of rent* by *Deft. Govind* -

A Special Appeal was preferred in the High Court on the grounds that (1) there  
has been a substantial error in  
law in the investigation of the  
case which has produced error  
*in*



